

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH :: NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

INDEX

S.No.	Particulars	Page No.
1	Compliance report of shri Mithlesh Kumar , respondent no 39 in respect of the conditions imposed through EC and Consent granted by SEIAA, UP and UPPCB respectively and the observations/deficiencies noted by joint committee in its report dated 3.2.2023, along with affidavit.	3-18
2	Annexure R-39 S/1 Photograph of plantation in 5 acre area nearing to mining lease area.	19-20
3	Annexure R 39 S/2 Photograph of tress along village kuchcha road adjacent to mining lease area.	21
4	Annexure R 39 S/3 A photograph of hand pump installed for public use	22
5	Annexure R 39 S/4	

	Photograph of Sari/cloth are distributed among weaker section	23
6	Annexure R 39 S/5 Photograph of blanket distribution among weaker section of society	24
7	Annexure R 39 S/6 Photograph of leveling of low lying school ground	25
8	Annexure R39 S/7 Letter of Gram Pradhan regarding CER activity.	26
9	Annexure R 39 S/8 colly A copy of letter of Mining Department dated 29.9.2023	27
10	Proof of Service	28

Filed by





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**COMPLIANCE REPORT OF SHRI MITHLESH KUMAR ,
RESPONDENT NO 39 IN RESPECT OF THE CONDITIONS
IMPOSED THROUGH EC AND CONSENT GRANTED BY SEIAA, UP
AND UPPCB RESPECTIVELY AND THE OBSERVATIONS/
DEFICIENCIES NOTED BY JOINT COMMITTEE IN ITS REPORT
DATED 3.2.2023.**

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.

2. That upon hearing the matter , Hon'ble Tribunal was pleased to constitute a joint committee comprising of representatives of Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur to obtain factual report vide order dated 01.09.2022.

3. That upon consideration of the report of Joint Committee dated 3.2.2023 and hearing the matter on 27.4.2023 the Hon'ble Tribunal was pleased to direct to have the response of State of Uttar Pradesh, through its Chief Secretary, Director, Directorate of Mining and Geology, Uttar Pradesh, State PCB and all the 40 mine holder project proponents who all were impleaded as respondents no. 1 to 43. *Honble Tribunal was further pleased to pass following order on 27.4.2023*

“15. In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining leases in question till further orders to the contrary by this Tribunal.”

Name of Sh Mithlesh Kumar appears at S No 36 of the list of mine lease holders provided in the joint report dated 3.2.2023 who accordingly is impleaded as Respondent No 39. Findings of the joint committee during inspection pertaining to Respondent No 39 are recorded at internal page no 67-69 of the report of joint committee (Running page 126-128).

4. That Respondent No 39 submitted its reply/ response by e mail dated 22.9.2023. the same is placed at Running page 1422 to 1500 on record of this matter.
5. That upon hearing the matter on 26.9.2023, Hon'ble Tribunal was interalia pleased to pass following order :

“16. However, today learned Counsel for the respondents no 5 to 9, 11, 13, 14, 17 to 26, 30 to 37, 39, 40 and 42 seek time to file affidavits regarding compliance with EC and consent conditions and recommendations made by the Joint Committee.

17. Compliance affidavits be filed by the respondents no 5 to 9, 11, 13, 14, 17 to 26, 30 to 37, 39, 40, 42 before this Tribunal within 10 days at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF, mentioning in detail the compliance in consonance with EC/consent conditions and recommendations of the Joint Committee and action plan with specific timelines about compliance regarding CSR and Environment Management Programmes to be made by them.

18. Such compliance affidavits may also be filed by other respondents who have not appeared before this Tribunal so far, if so desired.

19. Respondents no 5 to 9, 11, 13, 14, 17 to 26, 30 to 37, 39, 40 and 42 as well as other respondents who have not appeared before this Tribunal may submit copies of such compliance affidavits to Member Secretary, UPPCB and District Magistrate, Mirzapur who shall duly verify the compliance made and submit verification report in this regard on or before 16.10.2023 at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

6. That in compliance of the order of Hon'ble Tribunal dated 12.7.2023 , following is submitted in respect of the compliance of observations/ findings of the joint committee report dated 3.2.2023 (Running page 126-128), EC conditions already placed at running page 1438 to 1444 (relevant pages 1440-1444) in Annexure R-39/2 in reply filed by R 39 on 22.7.2023 and the consent conditions placed at running page 1446-1450 (relevant page 1448-1450) in Annexure R-39/3 in the reply of R 39.

7. Relevant details of mining Area leased out to R-39.

Briefly stating relevant details of the 0.81 Ha mine area leased to R-32 are as here under :

The mine area is a rectangular area of 90 m x 90 m in waste land area of village Sonpur. Nearest village Sonpur abadi area is at about 2.5 km distance from the mining site. The mine site is located along side the kuchcha village road on its south. Mine area of other project proponents is located on remaining sides of the mine area

leased to R-39. Mine area is above ground level. The nearest river (Ganga) is about 16 km away. No mining is proposed below Ground Water Table. No eco sensitive zone or national park exist within 10 km of the leased mining area. The mine area does not fall in any forest area. No borewell to extract ground water exist in the mining area. Open cast mining of sand stone is to be carried out through manual/ semi mechanized manner as per approved mining plan only. There is no wild life existing in core and buffer area of the mine. Nearest school is at a distance of about 3 km in village Sonpur. Environmental Clearance (EC) has been obtained as B1 project after submission of detailed EIA report and EMP to UPPCB and public hearing as per EIA notification 2006 as amended from time to time. The mine lease is valid up to 27.11.2028 for mining of sand stone minor mineral @ 8090 cum/annum by manual/ semi mechanized open cast mining method.

7(a) Compliance Status in respect of observation in the joint committee report (Running Page 126-128)

Brief compliance status in respect of the observations/ violations noted by Joint committee in its report dated 3.2.2023 are presented in following table

S No	Observation In joint committee report	Factual Position	Remark
a	Lease Area 0.809 Ha	Accepted	

b	EC granted vide letter dated 4.3.2021	Accepted	it shows that R39 is a law abiding person.
c	Mine area coordinates	Accepted	
d	Mine lease granted on 28.11.2018 for 10 years	Accepted	it shows that mining is carried out in legally permissible manner.
e	Annual production 8090 cum	Accepted	Average about 3 truck load per day.
f	Not obtained CTO. Notice sent.	CTO has been obtained vide UPPCB order dated 3.6.2023. No notice has been received from UPPCB.	No specific condition in EC to obtain CTO. The lapse is purely unintentional arising out of ignorance and lack of awareness and guidance. CTO is obtained immediately upon being made aware of it.
g	NOC for GW extraction not obtained .	There is no tube well in the premises.	Allegation has no relevance. Drinking water is obtained from hand pump and water for sprinkling is obtained from near by pond through tanker. Photograph of Pond enclosed as

			Annexure R39/5 in the reply (running page 1487)
h	KML file available with mining deptt	Accepted	
i	Boundary pillar not visible	Boundary pillars are available and exist since demarcation.	Allegation is baseless. Photo of boundary pillars enclosed as Annexure R39/6 in reply (running page 1488)
j	No fencing around lease area	Fencing is not provided since the mining area is at elevated level from surrounding area.	
k	AAQMS not provided	Air quality measured by lab/ UPPCB through self brought instruments as and when monitoring is done.	Periodical lab monitoring reports have been submitted to UPPCB vide monitoring reports dated 16.3.2021, 20.9.2021, 7.1.2022, 27.7.2022 and along with Study report in compliance of EC condition has been submitted to MoEFCC and UPPCB on 22.9.2023.

			Ambient air quality and noise results are within prescribed limits as per all these reports enclosed as R39/7 in the reply (Running page 1489-1497).
1	EC compliance report not submitted	Report prepared in Aug 2023 and submitted on 22.9.2023 to UPPCB and SEIAA.	All air/ noise monitoring results are found complying the prescribed standards
m	Wind break not adequate	EC compliance report shows adequate wind break provided	Allegation is baseless. Plantation has been carried out in near by area. About 300 Mango, Guava, Neem and other trees have been planted. Photograph at R 39/ 8 in the reply (Running page 1497-98).
n	Blast vibration study report not submitted	No blast activity being undertaken so far. Only open cast manual/ semi mechanised mining was being carried out.	Such activity will be done only after due permission.
o	GW monitoring not done	No mining below GWL is being done	Allegation has no relevance. No river mining involved.

			No tube well exists in the leased area.
p	Slope of mining bench and pit limit approved but report not submitted	Mining has been done only in a part of leased area up to a depth of about less than 1 m below ground level so far.	Slope is being maintained as per mining guidelines.
q	No dust suppression mechanism	Dust being always suppressed by water sprinkling arrangement provided with water tanker	Allegation is baseless. Photo of tanker mounted with sprinkling mechanism is enclosed as Annexure R 39/9 in the reply (Running page 1499).
r	Kuccha road may raise dust due to vehicle movement	Only av 3 truck trips made / day. Water is sprinkled on road regularly .	Allegation is baseless and speculative only. Regular sprinkling of water through tanker mounted sprinkling arrangement is carried out on kuchcha road to suppress dust.
s	Weighing bridge not provided	No such condition in EC/ CTO	Trucks are weighted at nearby Stone crushers to whom material is sold by R39.

t	Excavated material sold no near by units	Accepted.	
u	Mining operation was closed during visit	Accepted.	
v	Satellite image shows significant mining is going on	Mining has been done only to the extent permitted by mining lease. Mining activity has been closed since July 2023 as per verbal orders of district administration officials	

7(b) Compliance Status of EC conditions:

That EC Compliance report submitted to MoEFCC and UPPCB vide mail dated 22 Sept 2023 lists out point wise compliance of all the 24 general and 48 specific EC condition. The said compliance report has already been submitted before Hon'ble Tribunal as Annexure R39/4 of reply of R-39 and placed at running page 1452-1486 (relevant page 1458 -1472). Few additional relevant details for better appreciation of the ground position and compliance status are as follows :

7(b)(i) on 5 acre land near the mine lease area , south side about 300 Sagon, mango, Neem, Jamun Avla etc trees are planted. Photo graph is enclosed as **Annexure R-39 S/1**

7(b)(ii) On kuchcha village road near mine area, full grown trees are existing. Photograph enclosed as **Annexure R-39 S/ 2.**

7(b)(iii) A total sum of Rs 2.30 lakh only is proposed for CER in the EIA report. Following CER activity has been undertaken in last about 3 years of mine operation

7(b)(iii a) A hand pump been installed in village Sonpur and already existing hand pump in the village is also being repaired & maintained from time to time. Photo graphs enclosed as **R-39 S/ 3,**

7(b)(iii b) Sari/cloth are distributed among weaker section during 2021. Photograph enclosed as **Annexure R39 S/4.**

7(b)(iii c) About 100 blankets and towels are distributed among the weaker section of society during winter session. Photograph enclosed as **Annexure R-39 S/5.**

7(b)(iii d) Low lying Primary School ground is raised and levelled through earth filling . Photograph is enclosed as **Annexure R-39 S/ 6.**

A letter / certificate from Gram Pradhan for above works and approximate expenditure of Rs 1.8 Lakh made on it is also enclosed as **Annexure R-39 S/ 7.**

The plantation of trees by the Respondent meets the criteria/ requirement communicated by Mining department vide letter dated 21.9.2023. A copy of said letter dated 29.9.2023 is enclosed as **Annexure R39 S/8.**

7(c) Compliance of Consent conditions prescribed by UPPCB under Water Act 1974 and Air Act 1981 .

UPPCB has prescribed 12 general and 27 specific conditions in the consent order issued on 3.6.2023. Its copy has already been submitted as Annexure R-39/4 of the reply (Running page 1446-1450- relevant page 1448-1450). It is submitted that General condition no 3, 5, 6 and 7 are redundant since no ETP or chimney is required or existing at the mining site. Like wise general condition no 1, 5, 8, are already covered in EC conditions. Remaining general conditions relate to renewal of consent for which no occasion has arisen so far. All specific conditions except 25-27 are redundant since there no source of water pollution or solid waste generation at site or these are related to compliance of any court directions and EC conditions. The compliance of EC conditions has already been submitted in earlier para while no court order has been violated. The Specific condition no 25 has been complied and full consent free was deposited. Specific condition no 26 and 27 are accepted but no violation of same has been made.

8. That it is clear from above that every sincere effort has been made by R-39 to comply with EC conditions and protect environment to best of his capability and knowledge/ awareness. It is admitted that consent from UPPCB was not obtained under Water Act 1974 and

Air Act 1981 earlier. This innocent lapse occurred due to ignorance and lack of guidance and awareness. The respondent sincerely apologises for said lapse and humbly seeks pardon from this Hon'ble Tribunal for said unintended lapse.

9. That it is further regrettably submitted that neither District Magistrate, Mirzapur nor Director, Mines & Minerals, Govt of UP brought it to knowledge of this Hon'ble Tribunal through its report dated 23.8.2023 submitted to this Hon'ble Tribunal that Respondent No 32 has already obtained consent from UPPCB on 3.6.2023.
10. That it is humbly submitted that R 39 has not carried out any mining activity since June 2023. The mining activity is presently lying closed. This small mine of mere about 0.81 Ha is the small source of livelihood for the Respondent from which about Rs 40000/ month was income on a turn over of about Rs 35 lakh/ annum. Therefore the Respondent and dependent family are facing enormous hardship due to closure of his mining activity. It has put livelihood of about manual labour from near by village working in the mine for manual digging also at grave risk and they are facing starvation.
11. That the Environmental Compensation of Rs 145.7 lakh has been proposed by UPPCB in joint committee report dated 3.2.2023 (Running page 128) but UPPCB has not issued any notice in this regard to R-39 so far. It would be sufficient to submit here at this stage that the computations for EC as shown on running page 128 are wholly erroneous and not applicable to R-39 in the facts and circumstances of the case.

12. A copy of this response along with copy of earlier reply dated 22.7.2023 is simultaneously sent to UPPCB and DM, Mirzapur for kind verification of the compliance report.
13. It is humbly requested and prayed that present response may kindly be taken on record for kind consideration by this Hon'ble Tribunal .
14. It is further humbly prayed that view of the afore mentioned, this Hon'ble Tribunal may kindly allow the Respondent No 39 to carry out mining activity on the mining lease area allotted to him by State Govt.

Mithilesh K Singh

Respondent No 39

New Delhi

Dated 10.10.2023

Sujeet Kumar Singh

(Sujeet Kumar)(Prakash Gautam)(I K Kapila)

Advocate for R 39

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Ph - 9582063272

Filed By / through

Prakash Gautam

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

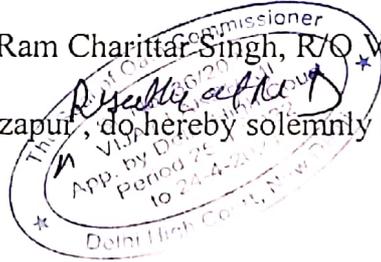
VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Mithlesh Kumar S/O Sh Ram Charittar Singh, R/O Will Adalpura, Thana and Tehsil Chunar, District Mirzapur, do hereby solemnly affirm and declare as under:



1. That I am mining lease holder for Gata No 1ka, Village Sonpur, Tehsil Chunar, District Mirzapur and fully competent to file accompanying Compliance report.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying Compliance report on my behalf as Respondent No 39 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.



Sujit Kumar

Mithlesh K Singh

DEPONENT

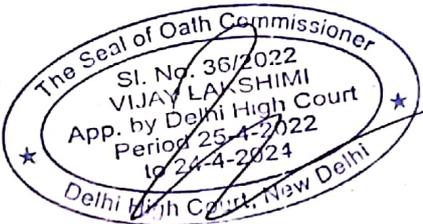
VERIFICATION
at New Delhi

06 OCT 2023

Delhi on this day of October 2023, I the above named deponent,
do hereby verify that the contents of the above affidavit are true and correct. No
part of it is false and nothing material has been concealed there from.

Mithlesh K Singh

DEPONENT



Mithlesh

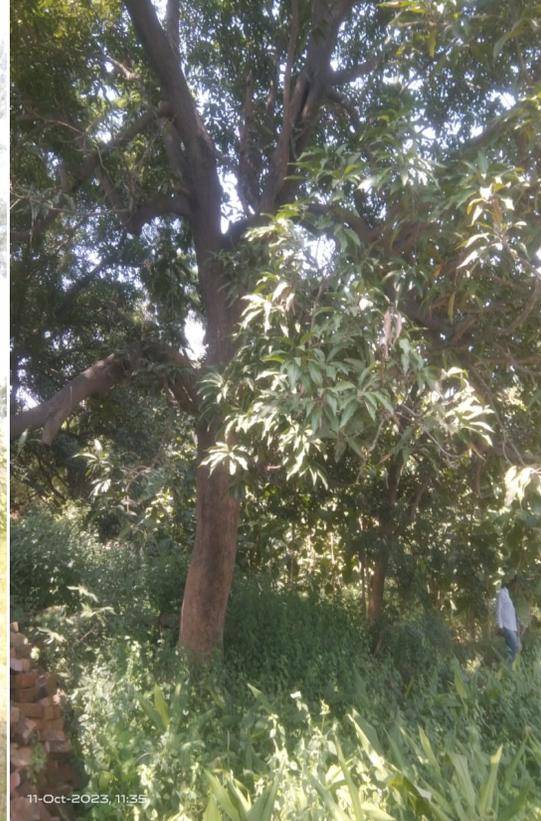
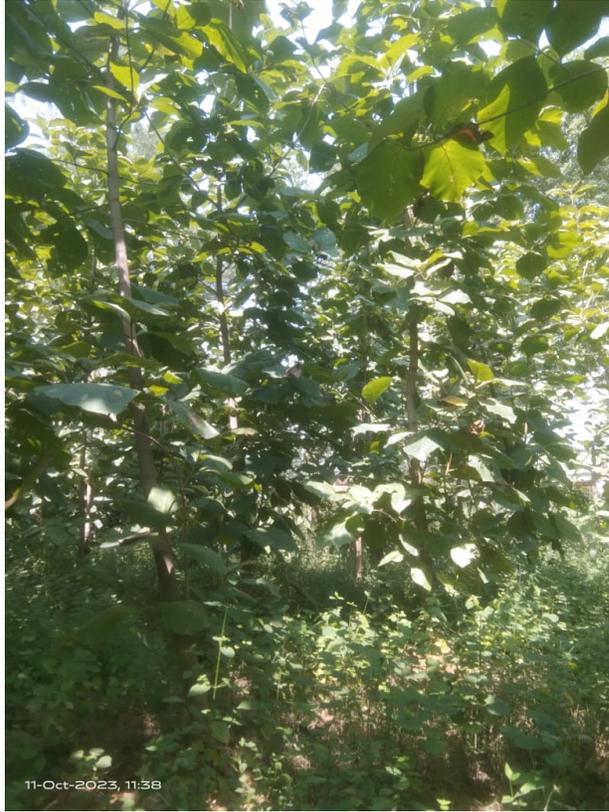
I S/o D/o / W/o
Verified by Ms. *Sujit Kumar*
do hereby solemnly affirm before
on *06/10/23* Sl. No. *13*
true and correct of my knowledge.

Oath Commissioner, New Delhi

[Signature]

PHOTOGRAPH OF PLANTATION IN 5 ACRE AREA NEARING TO MINING LEASE AREA





PHOTOGRAPH OF TREE ALONG VILLAGE KUCCHA ROAD ADJACENT TO MINING LEASE AREA



A PHOTOGRAPH OF HAND PUMP INSTALLED FOR PUBLIC USE



PHOTOGRAPH OF SARI/ CLOTH ARE DISTRIBUTED AMONG WEAKER SECTION



PHOTOGRAPH OF BLANKET DISTRIBUTION AMONG WEAKER SECTION OF SOCIETY



PHOTOGRAPH OF LEVELING OF LOW LYING SCHOOL GROUND



LETTER OF GRAM PRADHAN REGARDING CER ACTIVITY

ग्राम पंचायत सोनपुर

वि०ख० - राजगढ़ त०-धुनार, जनपद-मीरजापुर

मनोज सिंह
(ग्राम प्रधान)

निवास:- ग्राम- सोनपुर पो०- एकली
त०-धुनार, मीरजापुर (305001)

मो०- 9653097361

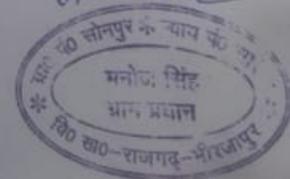
पत्रांक

दिनांक 28/09/2023

प्रमाणित किया जाता है कि मेसर्स में शीतला ह्योन
प्रो० मिथिलेश कुमार सिंह के पत्र में स्वीकृत जदान
द्वारा ग्राम-सोनपुर गारा सोनपा 1क तहसील - धुनार
जिला - मीरजापुर

- 1- इनके द्वारा गांव के विभिन्न स्थानों पर कुल लगभग
180000 (एक लाख आठसौ हजार रुपये) बर्च हुए हैं। जहाँ इस
प्रकार है।
- 1- , कर्षाधिक विद्यालय सोनपुर में मिट्टी भरवाई एवं इसको
समतली करण का कार्य
- 2- सोनपुर में 300 से अधिक विभिन्न स्थानों पर बृहदारोपजन कार्य
एवं ग्राम सभा में टैंकर के द्वारा पानी सप्लाई का कार्य एवं
जाई के दिन में कम्बल वितरण का कार्य एवं सड़क पर पानी
विडकाव का कार्य किया गया है।

मनोज सिंह



LETTER OF MINING DEPARTMENT DATED 29.09.2023

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक 5881/एम0एम0सी0-30/खनिज/2023-24

दिनांक 22/9/2023

विषय : संचालित खनन पट्टा क्षेत्र पर एवं सीमांकित खनन क्षेत्र पट्टा की परिधि अथवा पट्टेधारक द्वारा चिन्हित की गयी भूमि/क्षेत्र के निकटतम स्थल में पर्यावरण संरक्षण हेतु सघन वृक्षारोपण कराये जाने के सम्बन्ध में।

नोटिस

मे0 मां शीतला स्टोन प्रो0 श्री मिथिलेश सिंह पुत्र श्री रामचरितर सिंह
निवासी-ग्राम अदलपुरा थाना व तहसील चुनार जनपद मीरजापुर।

आपके पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम सोनपुर के आराजी/खण्ड सं0 1क में 2.00 हे0/एकड़, क्षेत्र पर उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पट्टिया) का खनन पट्टा दिनांक 28.11.2018 से दिनांक 27.11.2038 तक की अवधि हेतु स्वीकृत है।

प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग मीरजापुर के पत्र सं0-821/ मीरजापुर दिनांक 13.09.2023 में उल्लिखित है कि महालेखाकार, (लेखा परीक्षा-II) उ0प्र0 लखनऊ के अर्द्धशासकीय पत्रांक दिनांक 07.03.2023 के आडिट पैरा 2.5 शासनादेश सं0-1483/(4)/14-02-2008 वन अनुभाग-2 लखनऊ दिनांक 04.06.2008 के प्रस्तर-2 में उल्लिखित " खनन पट्टा प्राप्तकर्ता द्वारा जितने क्षेत्रफल में खनन किया जा रहा है, उतने क्षेत्रफल में अथवा न्यूनतम 01 एकड़ क्षेत्रफल में स्थानीय प्रजाति के 200 फलदार/छायादार वृक्षों का रोपण, सिंचाई एवं फेसिंग के साथ अपनी निजी स्रोतों से करेंगे या उससे अधिक क्षेत्रफल के खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाया जाना होगा। एक एकड़ से अधिक होने पर प्रति एकड़ के हिसाब से अतिरिक्त 200 वृक्ष लगाने होंगे जो पूर्णांक में नहीं होगा, में अनुपालन आख्या की अपेक्षा की गयी है, यदि किसी पट्टेधारक द्वारा दी गयी शर्तों का अनुपालन नहीं किया गया हो तो उसकी पट्टे की निरस्तीकरण की कार्यवाही करने की अपेक्षा की गयी है।

अतः आपको निर्देशित किया जाता है कि स्वीकृत/निष्पादित खनन पट्टा क्षेत्र परिधि के निकट उक्त बिन्दुओं का अनुपालन करते हुए पर्यावरण संरक्षण हेतु प्रति एकड़ 200 फलदार/छायादार वृक्षों का सघन वृक्षारोपण करते हुए स्थल का आराजी संख्या, ग्राम, जियो-टैगिंग (एक स्थल-एक जियो टैगिंग) एवं फोटोसहित उसकी सूचना उपलब्ध कराना सुनिश्चित करें अन्यथा की दशा में नियमानुसार अग्रिम कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

(शैलेन्द्र सिंह)

ज्येष्ठ खान अधिकारी,
मीरजापुर।

पत्रांक व तददिनांक -

प्रतिलिपि -निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी महोदया, मीरजापुर को सादर सूचनार्थ प्रेषित।
2. प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग मीरजापुर के पत्र दिनांक 13.09.2023 के क्रम में सादर सूचनार्थ प्रेषित।

ज्येष्ठ खान अधिकारी
मीरजापुर।



Advocate Sujeet Kumar <sclawyersujeetsingh@gmail.com>

Response / Reply and Compliance Report along with Affidavit of Respondent No. 39 Mithlesh kumar singh in OA 521/ 2022

1 message

Advocate Sujeet Kumar <sclawyersujeetsingh@gmail.com>

Fri, Oct 13, 2023 at 4:26 PM

To: dmmir@nic.in, "ms@uppcb.in" <ms@uppcb.in>

Cc: kapilaik@yahoo.co.in, Prakash Gautam Adv SC & HCs <gautambhu1@gmail.com>

To
District Magistrate
Mirzapur

Subject : Response / Reply and Compliance Report along with Affidavit of Respondent No. 39 Mithlesh kumar singh in OA 521/ 2022

Sir

In compliance of order of Hon'ble Tribunal dated 1.9.2023 in the matter of OA 521/ 2022, Sh Mithlesh Kumar Singh has been impleaded as Respondent no 39. & Respondent No 39 submitted its reply/ response by email dated 22.9.2023 and Compliance Report along with Affidavit by Respondent No. 39 Sh. Mithlesh kumar singh.

Kindly place the enclosed Reply / Response and Compliance Report along with Affidavit by Respondent No. 39 Sh. Mithlesh Kumar Sing in OA 521/ 2022 for kind consideration pl.

Sujeet Kumar
Advocate
For
I K Kapila , Sujeet Kumar and Prakash Gautam
Advocates for R - 39

Copy to : UP Pollution Control Board

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With Regards

Sujeet Kumar

Advocate / Legal Consultant / Mediator
Supreme Court Of India,
Delhi High Court & National Green Tribunal.
Panel Advocate Of Union of India , Supreme Court
B.Sc.(Stat. Hons) BHU, LL.B,
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suit.kumar@gmail.com

2 attachments

Respondent no. 39 Mithlesh Kumar Singh final 2 compliance oct 2023.pdf
3386K



1422 -1500 RESPONSE BY R-39 MITHLESH KUMAR TO REPORT OF JOINT COMMITTEE IN OA NO. 521 of 2022 SAMPURNA NAND VS STATE OF U.P..pdf
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